

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF MEGACITY APARTMENTS PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	MEGACITY APARTMENTS PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	16/02/2004
3.	Authority under which corporate debtor is incorporated / registered	Ministry of Corporate Affairs, Registrar of Companies, Kolkata
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U70101WB2004PTC097862
5.	Address of the registered office and principal office (if any) of corporate debtor	70 LAKE EAST 6TH ROADGROUND FLOOR SANTOSH PUR KOLKATA WB 700075 IN
6.	Insolvency commencement date in respect of corporate debtor	30.08.2019
7.	Estimated date of closure of insolvency resolution process	180 days from the date of Insolvency commencement date which is 26/02/2020.
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Uday Narayan Mitra Registration No.: IBBI/IPA-001/IP-P00793/2017-2018/11360
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Uday Narayan Mitra 72/1, Dawnagazi Road, Bally, Kolkata, West Bengal- 711201 Cirp.megacity@gmail.com udaynarayanmitra@yahoo.co.uk Mobile. 94335-37994/ 8582806221
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Uday Narayan Mitra 72/1, Dawnagazi Road, Bally, Kolkata, West Bengal- 711201 Cirp.megacity@gmail.com udaynarayanmitra@yahoo.co.uk Mobile. 94335-37994/ 8582806221
11.	Last date for submission of claims	13.09.2019 (14 days from the date of intimation of order to Insolvency Professional)
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NIL
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link https://ibbi.gov.in/downloadform.html Physical Address: NA



Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the MEGACITY APARTMENTS PRIVATE LIMITED on [30/08/2019].

The creditors of MEGACITY APARTMENTS PRIVATE LIMITED are hereby called upon to submit their claims with proof on or before [13/09/2019] to the interim resolution professional at the address mentioned against entry No. 10.

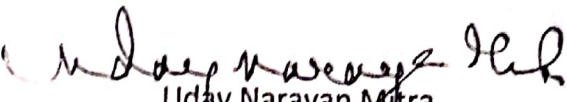
The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Date:06/09/2019
Place: KOLKATA




Uday Narayan Mitra
Interim Resolution Professional
IBBI/IPA-001/IP-P00793/2017-2018/11360